

1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3922/70*]

NOTIFICATION UNDER COMPANIES ACT, 1956

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table a copy of Notification No. G. S. R. 1115 (Hindi and English versions), published in Gazette of India dated the 1st August, 1970 making certain amendment to Notification No. G. S. R. 72 dated the 1st January, 1966, under subsection (3) of section 637 of the Companies Act, 1956. [*Placed in Library. See No. LT-3923/70*]

LEGAL OPINIONS RE MAKING LAWS FOR ACQUISITION OF SUGAR MILLS BY THE STATES

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE) : I beg to lay on the Table in pursuance of an assurance given by the Minister of Food and Agriculture, on the 4th August, 1970, a copy each (Hindi and English versions) of the following legal opinions regarding the Constitutional position on the competency of a State Legislature to make laws for acquisition of Sugar Mills :—

- (1) Opinion dated the 18th October, 1969 of the Secretary, Ministry of Law.
- (2) Opinion dated the 18th November, 1969 of the Solicitor General of India.
- (3) Statement of case for the opinion of Attorney General of India and Opinion dated the 19th July, 1970 of the Attorney General of India.
- (4) Opinion of the Advocate General, Uttar Pradesh. [*Placed in Library. See No. LT-3924/70*]

ANNUAL REPORT OF NATIONAL PRODUCTING COUNCIL, NEW DELHI

SHRI M. R. KRISHNA : I beg to lay on the Table a copy of the Annual Report of the National Productivity Council, New Delhi for the year 1968-69. [*Placed in Library. See No. LT-3925/70*]

12.33 hrs.

CONVICTION OF MEMBER (SHRI NATH PAI)

MR. SPEAKER : J have to inform the House that I have received the following telegram, dated the 10th August, 1970, from the Inspector of Police, Gamdevi Police Station, Bombay :—

“I have the honour to inform you that Shri Nath Pai, Member, Lok Sabha, was convicted today and sentenced to pay a fine of Rs. 50/-, in default ten days' simple imprisonment under Section 135(3), read with Section 37(3) of the Bombay Police Act, 1951, by the Presidency Magistrate, 14th Court, Girgaum, Bombay.”

ARREST OF MEMBERS

(*Sarvashri Bhogendra Jha and Kameshwar Singh*)

MR. SPEAKER : I have to inform the House that I have received the following telegrams (Original in Hindi) :—

- (1) Dated the 9th August, 1970, from the Sub-Divisional Magistrate, Madhubani :—

“I have the honour to inform you that in exercise of my powers under Sections 143 and 447, Indian Penal Code, I have found it my duty to direct that Shri Bhogendra Jha, Member, Lok Sabha, be arrested for forming an unlawful assembly and entering on fallow land. Shri Bho-